

ITEM NO.1501 Court 2 (Video Conferencing)  
(For judgment)

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7369/2019

(Arising out of impugned final judgment and order dated 28-04-2017 in CRA No.99/2005 passed by the High Court of Judicature at Allahabad)

SATISH @ SABBE

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

([HEARD BY HON'BLE N.V. RAMANA, HON'BLE SURYA KANT AND HON'BLE HRISHIKESH ROY, JJ.]

IA No.50690/2020 - APPLICATION FOR PERMISSION

IA No.50691/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No.50807/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No.77496/2020 - CLARIFICATION/DIRECTION

IA No.78548/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 195363/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 8326/2019 (II)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 125786/2019

FOR EXEMPTION FROM FILING O.T. ON IA 125788/2019

FOR EXEMPTION FROM FILING O.T. ON IA 195358/2019

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 14942/2020

FOR EXEMPTION FROM FILING O.T. ON IA 72217/2020

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 78793/2020

IA No. 195358/2019 - EXEMPTION FROM FILING O.T.

IA No. 125788/2019 - EXEMPTION FROM FILING O.T.

IA No. 72217/2020 - EXEMPTION FROM FILING O.T.

IA No. 125786/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 78793/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 14942/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-09-2020 These matters were called on for judgment today.

For Petitioner(s) Mr. Rohit Kumar Singh, AOR

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Mr. Talha Abdul Rahman, AOR  
Mr. Kushagra Pandey, Adv.  
Mr. Mohd. Shaz Khan, Adv.  
Mr. Udit Atul Konkantankar, Adv.

For Respondent(s) Mr. Vinod Diwakar, AAG  
Mr. Sarvesh Singh Baghel, AOR  
Ms. Pooja Singh, Adv.  
Mr. B.N. Dubey, Adv.  
Ms. Shivranjani Ralawata, Adv.

Hon'ble Mr.Justice Surya Kant pronounced the judgment of the Bench comprising Hon'ble Mr.Justice N.V. Ramana, His Lordship and Hon'ble Mr.Justice Hrishikesh Roy.

The application for exemption from filing affidavit is allowed.

For the reasons stated in the judgment, the Special Leave Petitions are disposed of with a direction that the petitioners be released on probation in terms of Section 2 of the UP Prisoners Release on Probation Act, 1938 within a period of two weeks. The respondent-State shall be at liberty to impose conditions as it may deem fit to balance public safety with individual liberty.

Pending interlocutory applications stand disposed of.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)